WELCOMES YOU TO







THE XIII EDITION

The National Law School of India University (NLSIU) in association with Trilegal, a top tier full service law firm, presents the 13th edition of the NLS - Trilegal International Arbitration Moot, set to take place from 14th to 17th May 2020, in Bangalore, India.

The organizing committee of the National Law School – Trilegal International Arbitration Moot welcomes universities from all over the world to Bangalore, India for the Moot. The competition consists of an extensive four-day program which brings together students of diverse backgrounds and cultures to Bangalore, to challenge their skills as future practitioners in the field of international arbitration.

"Owing to the COVID-19 pandemic and the serious safety concerns present in organizing a competition on campus, we are organizing virtual rounds. We are collaborating with the Centre for Online Dispute Resolution, Bangalore (CODR) who are providing us with the platform we're using for the virtual rounds.

This year, the Case Study is centered around the theme of National Security and Phishing and seeks to explore its nexus with International Commercial Arbitration.



ABOUT THE MOOT

The National Law School - Trilegal International Arbitration Moot is a pioneering initiative on the part of NLSIU to increase student engagement with international arbitration law and practice. As India's largest arbitration moot, it provides students with a unique opportunity to gain a working understanding of arbitration through simulated arbitral proceedings. The Moot has steadily garnered a reputation as one which deals with the most cutting-edge issues in contemporary arbitration law and has attracted participation from India and abroad.

At NLSTIAM, we have always strived to provide the participants with a truly enriching experience. To this effect, we have invited several renowned practitioners, arbitrators, academicians and judges of the higher judiciary to judge the moot rounds. We have also provided the participants with a top quality moot proposition, based on nuanced and intricate issues in Arbitration law, drafted by eminent persons in the field of international arbitration.





ABOUT NLSIU

The National Law School of India University (NLSIU), established in 1987, has consistently been ranked as the leading institution for legal education in India, and has established a marked presence for itself



in the global arena. Several of its students consistently been ranked as the leading institution for legal education in India, and has established a marked presence for itself in the global arena. Several of its students have pursued higher education in institutions such as Harvard and Oxford on prestigious scholarships such as the Rhodes; and several others have made a name for themselves in the practice of law in India and abroad.have pursued higher education in institutions such as Harvard and Oxford on prestigious scholarships such as the Rhodes; and several others have made a name for themselves in the practice of law in India and abroad.

Mooting is an important co-curricular activity at NLSIU. It remains the only Indian University to emerge as the winners of the prestigious Phillip C. Jessup International Law Moot (in 1998 and 2013) as well as the World Rounds of the Manfred Lachs Space Law Moot (in 2012 and 2017) and Stetson International Environmental Moot Court Competition(in 2019). We have also reached the finals and the semi-finals of the Willem C. Vis (Vienna) Moot Court Competition in successive years. At NLSIU, we also organize moots with equal zeal and enthusiasm. Apart from NLSTIAM, we host the National Funding Rounds of the Manfred Lachs International Space Law Moot every year. In the year 2016, we received global recognition and praise for hosting the Asia Pacific Rounds of the Manfred Lachs Space Law Moot, which saw participation from several reputed Universities from Asia and Australia.

ABOUT TRILEGAL IL TRILEGAL



Trilegal is one of India's leading law firms with offices in three of India's major cities. Trilegal's areas of expertise include mergers and acquisitions; strategic alliances and joint ventures; private equity and venture capital; energy and infrastructure; banking and finance; restructuring; capital markets; telecoms, media and technology; dispute resolution; regulatory; competition law; labour and employment; real estate; and taxation. Trilegal's 13 practices have also been ranked in Band 1 by Asia Pacific Guide 2020, these include: Corporate/M&A; Employment; Projects, Infrastructure & Energy; and Technology Media & Telecoms (TMT).

Trilegal's client roster includes many of the world's leading corporations. The firm advised Vodafone in its multi-million acquisition of a 67% stake in Hutchison Essar Ltd., a leading Indian telecom company. Over the years, Trilegal has become the exemplar of a modern, progressive and equitable new generation of Indian law firms.

In the year 2015, Trilegal and the National Law School of India University collaborated to host the National Law School - Trilegal International Arbitration Moot. For the past five years, this collaboration has been extremely successful and has commenced a new phase in the growth of this moot.



ABOUT **OUR SPONSORS**

SINGAPORE INTERNATIONAL ARBITRATION COUNCIL

Since commencing operations in 1991 as an independent, not-for-profit organisation, SIAC has established a track record for providing best in class arbitration services to the global business community. SIAC arbitration awards have been enforced in many jurisdictions including Australia, China, Hong Kong SAR, India, Indonesia, Jordan, Thailand, UK, USA and Vietnam, amongst other New York Convention signatories. SIAC is a global arbitral institution providing cost-competitive and efficient case management services to parties from all over the world. SIAC has been collaborating with NLSTIAM for the past few years, which has been extremely fruitful and provided NLSTIAM with a global platform and wonderful internship opportunities to the Winners of NLSTIAM.

Debevoise & PLIMPTON

Debevoise & Plimpton LLP is a premier law firm with market-leading practices, a global perspective and strong New York roots. For more than four decades, Debevoise has maintained one of the world's foremost arbitration practices, representing clients in the most challenging, complex and highest-value disputes around the world. The group is also known for its leadership role in developing the practice of international arbitration, participating on the boards of leading arbitration institutions and acting as arbitrators in high stakes disputes. Spanning offices in New York, London, Paris, Moscow and Hong Kong offices, Debevoise's international arbitration practice handles matters including international commercial and treaty arbitration, public international law and complex commercial litigation.

ABOUT **OUR SPONSORS**

The practice is widely regarded by clients and by the market as the best of the best. The international arbitration practice is ranked in the top tier for International Arbitration and Public International Law in Chambers Global; no other firm in the world is ranked in Band 1 for both of these categories.



SAARC ARBITRATION COUNCIL (SARCO)

SAARC Arbitration Council, Islamabad (SARCO) is one of the Specialized Bodies of South Asian Association for Regional Co-operation (SAARC), comprising of all the SAARC Nations. It is an inter-governmental body mandated to provide a legal framework/forum within the region for fair and efficient settlement of commercial, industrial, trade, banking, investment, and such other disputes, as may be referred to it by the member states and their people.

Their mission is to provide fair, inexpensive, expeditious and high quality arbitral and conciliatory services to resolve trade and other commercial disputes. SARCO and NLSTIAM have had an extremely successful collaboration since last year. SARCO's contribution has been instrumental in helping NLSTIAM facilitate greater exposure of contemporary arbitration issues among SAARC nations and allow greater participation from the SAARC Nations. The Spirit of SAARC award has also been instituted from the corpus awarded by SARCO, which has been awarded to the team having braved the most adversity to participate in the Moot thereby embodying most the collective indomitable spirit of the SAARC nations.

DRAFTING **PANEL**

LORD (PETER) GOLDSMITH QC, PC

Lord (Peter) Goldsmith QC, PC, is London Co-Managing Partner and Chair of European and Asian Litigation at Debevoise & Plimpton. Lord Goldsmith served as the UK's Attorney General from 2001–2007, acting as chief legal adviser to the government on matters of domestic, European and international law. He represented the government in numerous cases in UK and international courts. He also argued as counsel in the House of Lords two



the 15 cases regarded as the most important British cases of the last 150 years. He conducts arbitrations under all the major institutions and has also been appointed or confirmed as arbitrator by LCIA, SIAC and the ICC(for whom he co-chaired the task force on Arbitration for States and State entities). Significant work includes partnership disputes, joint ventures, oil and gas disputes, auditors' liability, insurance and takeover law, banking law, company law, insolvency litigation, public law and public international law, including judicial review and human rights law.

Chambers Global (2019) recommends Lord Goldsmith's work in India, South-East Asia and Africa, while Chambers Asia-Pacific (2020) also highlights his work in India, with clients describing him as "the bomb." The India Business Law Journal, which recognises the top India focused lawyers at international firms, also mentions that he is "highly regarded by Indian clients." In previous directory editions, clients note that "he's got some great qualities. We have to deal with lawyers, but also bureaucrats, and he is able to make them understand the entire process." They have also noted him as "extremely able and respected" and "well regarded for his experience in India-related arbitration."

SHREYA AREN



Shreya Aren is an associate in Debevoise& Plimpton's International Dispute Resolution Group and is based in the London office. Her practice focuses on international commercial and investment treaty arbitration. She joined Debevoise in 2019, prior to which she was an associate in the International Arbitration department of Allen &Overy LLP. Ms. Aren has acted for corporate and state clients under a wide range of institutional rules including ICSID, UNCITRAL,

ICC and LCIA, as well as in ad-hoc arbitrations under the English Arbitration Act 1996. She has also acted in arbitration-related court proceedings, such as anti-suit injunctions and challenges to awards, before the English courts. She has experience across a number of different sectors, including energy, life sciences, telecommunications, insurance and financial services.

Ms. Aren graduated with a B.A., LL.B. honours degree from the National Law School of India University, Bangalore in 2012. She was admitted as an advocate in India in 2012 and qualified as a solicitor in England & Wales in 2014. As a solicitor-advocate, she exercises full rights of audience before all civil courts of England & Wales.



DRAFTING **PANEL**

VIKAS MAHENDRA

Vikas Mahendra is a specialist arbitration practitioner and is a Member of the Chartered Institute of Arbitrators. He has experience of handling investment treaty and commercial arbitrations, both ad hoc and institutional, in India, South-East Asia, Central America, Africa, Europe and UK conducted under the UNCITRAL, ICC, SIAC, LCIA and the ICA rules of arbitration and the Indian Arbitration and Conciliation Act. He has acted for several market leaders in disputes relating to construction of



power plants, water treatment plants, coal handling facilities, highways, dams, urban metro-rail lines, multi-purpose developments etc. Before joining Keystone Partners, he worked for over six years in the arbitration and litigation department in Herbert Smith Freehills' London, Paris and Singapore offices.

Vikas has been selected by SIAC to be part of their Reserve Panel of Arbitrators, and the HKIAC to be part of their List of Arbitrators. He is also among the handful of arbitration practitioners from India who were chosen by the by the ICC to be trained to act as an arbitrator as part of their Advanced Arbitration Academy for Asia. He recently assisted the High-Level Committee constituted by the Government of India to review institutionalization of arbitration in India. He regularly teaches a course on International Commercial Arbitration at NLSIU, Bengaluru and is widely published in popular legal journals. He also regularly writes on arbitration related topics and his articles routinely feature in popular legal journals.

THE JUDGES

We firmly believe that the most important reflector of the quality of a moot is its judges. At NLSTIAM, right from the preliminary rounds to the grand finals, we strive to maintain excellent standards of judging. We invest a lot of time and effort into choosing our judges from amongst the best arbitrators and lawyers across jurisdictions. Over the years, we have had the privilege of hosting Sitting judges of the Apex Court and other eminent names in international arbitration on our panel of judges for the advanced rounds.



MARTIN **HUNTER**World renowned Arbitrator and Author



JEFFREY **WAINCYMER**Independent Arbitrator and author of Procedure & Evidence in Arbitration Law



LENG SUN CHAN Global Head of Arbitration, Baker McKenzie



MS. SOPHIE **NAPPERT**Arbitrator with 3VB, London



MR. GARY **BELL**Independent Arbitrator and
Professor at NUS, Singapore



JUSTICE B N **SRIKRISHNA** Retd. Judge, Supreme Court of India

THE **JUDGES**



DR. PS **RAO** AD- HOC Judge, IJC



MR. STEVEN **FINIZIO**PartnerWilmer Hale



MR. STEVEN **LIM** Managing Partner, Nabarro LLP



MR. JONATHAN **LIM** Sernior Associate, Wilmer Hale



MR. JOSEPH **TIRADO** Co-head of Arbitration Practice, Garrigues

VIRTUAL ROUNDS - NLSTIAM



With the COVID-19 pandemic continuing to ravage across the world, conducting the oral rounds on campus and having an extravagant socials posed a serious safety concern. In light of the prevailing ambiguity about the duration of the lockdown measures, it was seeming imprudent to go ahead with the oral rounds in Bangalore. Therefore, the decision was taken to shift the Moot online to a virtual platform. The Centre for Online Dispute Resolution, Bangalore (CODR) is collaborating with the NLSTIAM to provide an integrated digital platform where the virtual hearings can be conducted, and all aspects of the moot including memorial exchange, participant and arbitrator briefings, and valedictory ceremony are being shifted online.

Given the shift around the world towards various methods of Online Dispute Resolution (ODR), the situation has presented an excellent opportunity to examine the limits and capabilities of ODR, as a means of dispute resolution. Since its inception in 2007, NLSTIAM has been a pioneer in the space of International Arbitration, and has worked on Case-Studies and provided an intellectual space for discussion on some of the most cutting-edge, relevant and contemporary issues of International Arbitration. Although the rounds have shifted online, NLSTIAM will continue to uphold the standards of excellence, quality of judging and strive to provide a comprehensive learning experience to the participants.

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